

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60747 of 2018

[Arising out of Order-in-Appeal No. J&K-EXCUS-APP-156-173/17-18 dated 15.12.2017 passed by the Commissioner (Appeals), CGST, Jammu]

M/s SDS Ramcides Crop Science Pvt. Ltd.Appellant
Phase-II, Lane-II, SIDCO Industrial Complex,
Bari Brahamana, Jammu & Kashmir-181133

VERSUS

Commissioner of Central Excise & Service Tax, Jammu & KashmirRespondent
OB-32, Rail Head Complex,
Jammu & Kashmir - 180012

WITH

E/60748/2018	E/60749/2018	E/60750/2018
E/60751/2018	E/60752/2018	E/60760/2018
E/60761/2018	E/60762/2018	E/60763/2018
E/60764/2018	E/60765/2018	E/60766/2018
E/60767/2018		

APPEARANCE:

None for the Appellant
Shri Narinder Singh and Shri Yashpal Singh, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61614-61627/2025

DATE OF HEARING/DECISION: 24.10.2025

S. S. GARG:

Learned Counsel for the appellant has sent a letter dated 23.10.2025 praying for withdrawal of the present appeals. Prayer allowed and all the 14 appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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